

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI ABENCH: MUMBAI

ORIGINAL APPLICATION NO. 770/2001

THIS THE 06TH DAY OF MAY, 2002

CORAM: SMT. SHANTA SHAstry. . . MEMBER (A)

Shri Bhagoji Salve,
P.M.P.G. colony,
B-4, Room No.202,
Near Gavan Pada, Mulund (E),
Mumbai-400 081. . . Applicant

By Advocate Shri K.R. Yelwe.

Versus

1. Union of India,
through the Director General,
Department of Telecommunications,
Sanchar Bhavan, Ashoka road,
New Delhi-110 001.
2. The Asstt. Director (L-II)
Maharashtra Telecom Circle,
Department of Telecommunication,
Mumbai.
3. The Chief General Manager,
Maharashtra Telephone Nigam Ltd.,
15th floor, Telephone House,
Mumbai-400 023.
4. The General Manager (East I),
MTNL, Karus Commercial Complex,
L.B.S. Marg, vikhroli,
Mumbai-400 083.
5. The Asstt. Director General
(STP) Department of Telecom
pension Section, Sanchar Bhavan,
20, Ashoka Road, New Delhi-11. . . Respondents

By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)

The applicant had joined as casual labour on 01st April, 1974 and he was regularised with effect from 01.01.1992. The applicant retired on

31.7.2000. The applicant belongs to the Department of Telecommunication, was on deputation to the Mahanagar Telephone Nigam Limited (MTNL for short) with effect from 01.11.1998. Before he retired on 31.7.2000 he had become an employee of the MTNL. The applicant is claiming reckoning of 50% of the service rendered by him as casual labour and to add the same to the regular service for purpose of pension.

2. MTNL is not an organisation notified under Section 14 of the Administrative Tribunals Act, 1985. As such service matters pertaining to the employees of the MTNL cannot be entertained by this Tribunal which has no jurisdiction. Therefore, without going into the merits of the case, the OA is dismissed for want of jurisdiction. No costs.

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(SMT. SHANTA SHAstry)
MEMBER (A)

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*Order No. 1461612
to be despatched
on 14/6/02
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